

**IN THE COURT OF SHRI AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 283/2019**

**CBI Vs M/s Texcomash International & others.**

**17.09.2020**

Present:-

HIO Insp. Anuj Maruti

Sh. Mohit Mathur, Id. Sr. Counsel along with Sh. Vinod Kumar Advocate for applicant Luv Bhardwaj.

Sh. Dhurav Chaudhary, Ld. counsel for A11 Kapil Chugh.

Sh. A.N. Tiwari, Ld. counsel for A9, A15, A17, A18 and A19.

Sh. Kapil Singhal, Ld. counsel for A18 Vivek Goel.

Sh. Hitesh Rai, Ld. counsel for A20 Om Parkash.

Sh. Madhukar Pandey and Sh. Jai Batra, Ld. counsels for A-23 Manoj Garg.

Sh. Amit Aggarwal, Ld. counsel for Accused Vipin Gupta, Ajay Sharma and Puran Chand Rathi.

Applicant Luv Bhardwaj has joined the proceedings through Video Conference.

A4 Shivarama Reddy, A-5 Pawan Kumar, A-20 Om Parkash, A-23 Manoj Garg, accused Vipin Gupta and accused Puran Chand Rathi have also joined the proceedings through Video Conference.

Present proceedings have been taken up through Video Conference hosted by court Reader Sh. Virender Yadav.

The matter has been listed today for further consideration on the application moved by applicant Luv Bhardwaj praying for return of certain document seized by CBI and also for desealing of two of his bank lockers which also have been seized by the CBI during the course of investigation.

Detailed reply to the application moved by applicant Luv Bhardwaj, as directed vide order dated 17.8.220 has been received on the e-mail of the court. The same is taken on record.

At this stage, it has been pointed out by Sh. Madhukar Pandey, Ld. counsel for A23 that on the last date of hearing, application for adjourning the matter sine-die

**CC No. 283/2019**  
**CBI Vs M/s Texcomash International & others**

was moved by Sh. Amit Aggarwal, Ld. counsel for accused Vipin Gupta, Ajay Sharma and Puran Chand Rathi whereas in the order sheet dated 17.8.2020 it has been mentioned that the above application has been moved by him on behalf of A-23.

Heard. Record perused. The error to this effect in the order sheet dated 17.8.2020 stands rectified and the said application is to be read as having been moved by accused Vipin Gupta, Ajay Sharma and Puran Chand.

Arguments on the application moved by the applicant Luv Bhardwaj have been addressed at length by Ld. Sr. counsel Sh. Mohit Mathur.

Put up for clarification on the above application if any or in the alternative for orders on 28.9.2020 at 2.30 PM.

**AJAY GULATI** Digitally signed by AJAY  
GULATI  
Date: 2020.09.17 14:10:25  
+05'30'  
**( AJAY GULATI )**  
**Spl. Judge (PC Act),CBI-12**  
**RADCC/New Delhi/17.09.2020**

**IN THE COURT OF SHRI AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 279/2019  
CBI Vs P. E. Lyngdoh & Others**

**17.09.2020**

Present:- Ms. Jyotsna Sharma Pandey, Ld. PP for CBI.  
Sh. Atul Gularia, Ld. counsel for A1 & A2.  
Sh. Rahul Tyagi, Ld. counsel for A3 & A5.  
Sh. Kailash Pandey, Ld. counsel for A4.  
Sh. Nikhil Lichen AR of A5.  
A1 P. E. Lyngdoh, A2, D. S. Parmar, A3 S. K. Negi and A4 Shyam Kedia have joined the proceedings through Video Conference.

Present proceedings have been taken up through Video Conference hosted by court Reader Sh. Virender Yadav.

The matter is at the stage of recording of prosecution evidence.

Though partial physical functioning of the Courts has resumed but the physical recording of the evidence is not feasible owing to the present situation, since Delhi has seen a sudden rise in COVID-19 infections. However, in certain matters which are at the stage of prosecution evidence and which were listed for said purpose last week, this court has interacted with the Ld. counsels appearing for the accused persons and requested them to explore the possibility of recording evidence through Video Conference. In case the experiment in those cases is successful, same can be replicated in the other cases which are listed for prosecution evidence including the present one.

Matter is thus adjourned for further proceedings to 13.10.2020, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

**AJAY GULATI**  
Digitally signed by AJAY  
GULATI  
Date: 2020.09.17 14:09:34  
+05'30'  
**( AJAY GULATI )  
Spl. Judge (PC Act),CBI-12  
RADCC/New Delhi/17.09.2020**